

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 12/2011

(with IA. No.5 & 6)

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the Orders Nos. 5, 12, 17 and Direction No. 4 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar
Chairman

Hon'ble Mr. Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

Bangalore Int'l Airport Limited (BIAL)
V/s.

...Appellant

AERA & Anr.

.... Respondents

Appearances:

Mr. C.A. Sundaram, Sr. Advocate with Mr. Sajjan Povvaya, Ms. Pallavi Langar, Mr. Ashish Jha, Mr. Manu Kulkarni & Mr. Govind, Advocates for the Appellant.

Mr. Atul Nanda, Senior Advocate with Ms. Rameeza Hakeem, Mr. Naresh Kaushik, Ms. Aditi Gupta, Mr. Manoj Joshi and Ms. Sanjana Ramachandran, Advocates for the Respondent No.1 (AERA).

Anjana Gosain, Advocate for UOI (MCA)

Mr. Ramji Srinivasan, Sr. Advocate with Ms. Poonam Verma, Ms. Divya Chaturvedi, Ms. Kabita Das & Mr. Varun Singh, Advocates for Menzies Aviation Bobba/Applicant

Ms. Padma Priya, Advocate for Air India SATS/Applicant

ORDER

14th March, 2013

List the matter on 11th April, 2013.

(Justice V.S. Sirpurkar)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member